

>

Title: Regarding implementation of Banking, Pension Settlement, 1993 & 1994 in Regional Rural Banks.

SHRI SUNIL KHAN : Sir, I want to draw the attention of the hon. Minister of Finance as well as the House regarding the wide disparities in pension and other benefits of RRB staff. The pension and other benefits which have been there in the commercial public sector banks are not applicable to the RRB staff. A massive dharna is being organized by the employees of the Joint Forum of Gramin Bank Unions including the seven apex level Association officers in front of Jantar Mantar regarding the demands of implementation of Banking Pension Settlement of 1993 and 1994 in RRBs; Parity with sponsor Banks in payment of all the other allowances and benefits, service conditions as per the direction of the hon. Supreme Court; continuance of the compassionate appointment scheme of 1982 in the RRBs and implementation of proper and uniform manpower planning, recruitment and promotion policy in the RRBs.

The hon. Supreme Court in its historic verdict on the parity of salary structure of RRB staff on 31st of January, 2001 and 7th of March, 2002 directed the Government of India to extend the parity of the entire salary structure to the RRB staff as and when the revision takes place in the Banking Industry. The Government of India has not so far extended the parity of superannuation benefits. Such action is contrary to the direction of the Supreme Court. The RRB staff, being covered under the EPF Act, 1952, is allowed to get the so-called benefit of a meager amount of pension with an upper limit of Rs.6500/- as pensionable salary without any Dearness Allowance causing the post retirement life of the RRB Staff a total disaster. If it is not applicable in the case of the RRBs, then they will go on strike on 10th and 11th January, 2008. So, I would request the Government to kindly do it.

SHRI ABU AYES MONDAL : I would like to associate with this matter.[\[R87\]](#)